NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.1226/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017

NAME OF THE PARTIES:

Next Radio Ltd. V/s.

JSM Corporation Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
13	Rabdhi Shah	torocate for	A
封		Petitionec	E.
	SP Singh Ceranula	Adv. for	he
	Common	Resp	
	COMMON ORDÉR		
	C.P. 1226/I&BC/NCLT/MB/MAH/2017		
	C.P. 1227/I&BC/NCLT/MB/MAH/2017		

- 1. The Learned Representatives of both the sides are present.
- After hearing the Learned Representatives of both the sides and after considering the contents of the Petition it was suggested to amicably settle the disputed amount as mentioned in these Two Petitions.
- 3. After having consultation on Telephone by the Learned Counsel of both the sides it is agreed that the Respondent/debtor shall make the payment of Rs. 13,44,535/- by Demand Draft to the Creditor on or before 30.11.2017. On receiving the amount of Rs. 13,44,535/- the Petitioner undertakes to Withdraw both the Petitions by filing Withdrawal Memos.
- 4. The Respondent, if deem fit, is exempted for appearance.
- 5. The matter is adjourned to 30.11.2017.

Sd/-Bhaskara Pantula Mohan Member (Judicial) 02.11.2017.

Sd/-M.K. Shrawat Member (Judicial)